

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 52 OF 2017 & IA NO. 145 OF 2017
APPEAL NO. 102 OF 2017 & IA NO. 149 OF 2017
APPEAL NO. 380 OF 2017
APPEAL NO. 381 OF 2017

Dated: 12th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matters of:

APPEAL NO. 52 OF 2017 & IA NO. 145 OF 2017

Indian Wind Power Association **Appellant(s)**
Versus
Tamil Nadu Generation & Distribution Corporation Ltd. & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan
Ms. Sonakshi Malhan
Mr. Mrinal Kanwar

Counsel for the Respondent(s) : Mr. S. Vallinayagam
Ms. S. Amali for R-1 & 2

APPEAL NO. 102 OF 2017 & IA NO. 149 OF 2017

Indian Wind Power Association **Appellant(s)**
Versus
TANGEDCO & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan
Ms. Sonakshi Malhan
Mr. Mrinal Kanwar

Counsel for the Respondent(s) : Mr. S. Vallinayagam
Ms. S. Amali for R-1 & 2

APPEAL NO. 380 OF 2017
APPEAL NO. 381 OF 2017

TANGEDCO

.... **Appellant(s)**

Versus

Tamilnadu Electricity Regulatory Commission & Ors.

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Umapathy
Mr. S. Vallinayagam
Ms. S. Amali

Counsel for the Respondent(s) : Mr. Senthil Jagadeesan
Ms. Sonakshi Malhan
Mr. Mrinal Kanwar for R-2

Mr. Kumar Mihir for R-3

ORDER

Learned Counsel for the Appellant in Appeal Nos. 380 & 381 of 2017 seeks two more weeks' time to file rejoinder. Finally, time is granted. He may file the rejoinder on or before 26-10-2018 along with IA with advance copy to the other side.

List these matters on **12-11-2018**.

(S.D. Dubey)
Technical Member

tpd/kt

(Justice Manjula Chellur)
Chairperson